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(c) The major violations related to contravention of rules regarding the notices of intention of abandonment of mines and submission of plans and sections in such cases, notice of reopening; submission of quarterly returns in respect of explosives; maintenance of notices and returns at the mines; employment of mining Engineers; compliance with directives etc.

Majority of the violations were rectified after these were pointed out and were followed up. During the three years, 170 Court cases were filed against defaulting mine owners. 118 cases were decided in favour of the Department and 33 cases were compounded.

## New Strategies For Increasing Export Earnings

4467. SHRI BHOLA NATH SEN: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government have adopted and/or are contemplating new strategies for increasing the export earnings during the next five years particularly during the current year 1985;
  - (b) if so, the details thereof:
- (c) the target for growth in exports during the periods mentioned above; and
- (d) the success, if any, achieved in the matter so far ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (d). Policy measures are being continuously evolved by the Government for increasing India's exports. The Import and Export Policy recently announced for a period of 3 years from April, 1985 to March, 1988 has been formulated to give a major thrust to exports as well as encourage efficient import substitution. As major objectives the Policy seeks:

> (i) to import continuity and stability in Import-Export policy;

- (ii) to facilitate increased production through easier and quicker access to inputs that need to be imported;
- (iii) to strengthen the base for export production and strive for a major thrust in exports;
- (iv) to make all posible savings in imports to support indigenous production, and to promote efficient import substitution:
- (v) to facilitate technological upgradation and modernisation in production; and
- (vi) to reduce licensing, to streamline procedures and to decentralise decision-making, which should reduce costs in terms of time and resources.

The export target for the current financial year 1985-86 is under formulation. The target for growth in exports for a five-year period would be incorporated in the Seventh Five Year Plan 1985-90 which is in the process of finalisation.

## Nationalistation of Swadeshi Cotton Mills

4468. DR. C. S. VERMA: Will the Minister of SUPPLY AND TEXTILES be pleased to state:

- (a) the amount of funds required for modernistion and working capital for each units of Swadeshi Cotton Mills Co. Ltd. presently managed by National Textile Corporation;
- (b) the present inventory levels of raw materials and finished products being maintained by each of the mills of Swadeshi Cotton Mills; and
- (c) whether in view of the huge losses/ liabilities incurred and in the interest of workers/staff, Government propose nationalise the Swadeshi Cotton Mills?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHER SINGH): (a) The required information is given below:

(Rs. in crores)

1.29	1.02
2.37	9.79
0.99	2.12
1.02	1.90
4.12	6.18
14.44	9.95
1: 24.23	30.96
	1.02 4.12 14.44

(b) The inventory levels of raw meterials and finished products maintained by each of the units of Swadeshi Cotton Mills Co. Ltd., as on 28. 2. 1985 are given below:

(Rs. in lakhs)

Name of the Unit	Raw Material	Finished goods (Provisional)
Raebareli Textile Mills,	5.64	6.64
2 Swadeshi Cotton Mills, Naini	74.45	36.89
3 Udaipur Cotton Mills, Udaipur.	26.02	6.92
4 Swadeshi Cotton Mills, Maunath Bhanjan.	9.06	16.47
5 Swadeshi Cotton Mills, Pondicherry.	51.15	119.50
6 Swadeshi Cotton Mills, Kanpur.	26.31	26.43

<sup>(</sup>c) Final decision on the future set up of the group of undertakings has not been taken so far.